

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction Co. Ltd.

Vs.

Taurus Agile Technology Corporation (P) Ltd.

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

ITEM No. 02  
**(IB)-528(PB)/2019**

.... Applicant/petitioner

.... Respondent

**Order delivered on 09.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN,**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

Ms. Prachi Johri, Adv. for liquidator

**ORDER**

**IA-2194/2021** – Heard and orders are reserved.

**IA 2400/2021** – Heard. Report filed by the Liquidator is taken on record and IA is disposed of.

— Sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— Sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**